

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

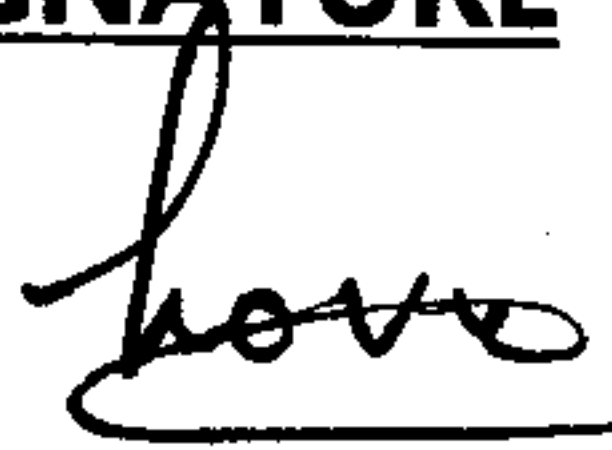
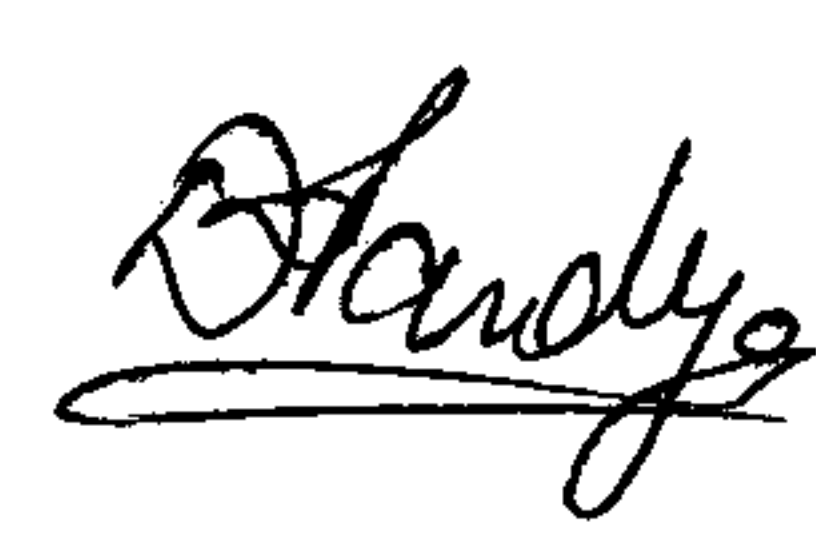
C.P.(I.B) No. 612/NCLT/AHM/2019

Coram: HON'BLE Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2019**

Name of the Company: SPML Infra Ltd
V/s
Madhya Gujarat Vij Co Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	L. S Modi	Advocate	Petitioner	
2.	DEVANSHI PANDYA on behalf of ANAL SHAH	Advocate	Respondent	

ORDER

The parties are represented through learned counsels.

On the request of the learned counsel for the Respondent a final opportunity is granted to file reply within two weeks' by serving an advance copy to the other side. The Petitioner is at liberty to deal with the same.

List the matter on 09.12.2019


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 6th day of November, 2019